been increased to USD 4000 per case. The assistance is released to the empanelled legal counsel of the applicant or Indian Community Association/Women's Organisation/ NGO concerned to enable it to take steps to assist the woman in documentation and preparatory work for filing the case. There is also a provision in the revised ICWF guidelines for maintaining a panel of local lawyers/firms to assist deserving Indian national in distress in Gulf Cooperation Countries (GCC) and top 20 countries with major Overseas Indian national population.

Establishment of a camp by China at Doklam Trijunction

1939. SHRI KIRANMAY NANDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that China has again established its camp of about 2000 soldiers at Doklam Trijunction;

(b) if so, whether India have deputed sufficient formations to combat any situation;

(c) if not, the reasons therefor; and

(d) the details of diplomatic efforts, if any made by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR): (a) to (d) On the basis of persistent diplomatic communication, the disengagement of Indian and Chinese border personnel in the Doklam area was accomplished on 28 August 2017. Since then, there have been no new developments at the face-off site and its vicinity. The status quo prevails in this area.

Government keeps a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it.

Most favoured nation status to Pakistan

1940. SHRI KIRANMAY NANDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Prime Minister made a statement about reviewing of Most Favoured Nation status of Pakistan, after Uri attack;

(b) if so, whether any progress has been made by Government in this regards; and

(c) if not, the details of the reasons for not being able to take any action, so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR): (a) No.

(b) Question does not arise.

(c) Presently, no proposal to review Most Favoured Nation status to Pakistan is under consideration. India has accorded Most Favoured Nation Status to all WTO members, including Pakistan, in accordance with provisions of the Article 1 of General Agreement on Tariffs and Trade, 1994. It is unfortunate that Pakistan has not fulfilled its international obligations in this regard, so far.

Submission of passport in Saudi Arabia

†1941. CH. SUKHRAM SINGH YADAV:
SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether in Saudi Arabia, crew members of Indian Airlines have to submit their passport with the immigration officer of that country during their stay over there;

(b) whether discrimination is done with the Indian crew members in Saudi Arabia by not giving them freedom of stay as is available to the crew members of other countries; and

(c) whether the Ministry will take necessary steps in this regard to bring the equality by negotiating with Government over there for persuading them not to submit passports of crew members as is done with the crew members of other countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFAIRS (SHRI M.J. AKBAR): (a) and (b) As per procedure followed by the Saudi authorities, all foreign flight crew members arriving in Saudi Arabia, irrespective of their nationalities or flight carriers, are required to submit the passports with the Saudi immigration authorities and in turn are issued 'crew permit' for stay.

(c) Question does not arise.

Financial health of CPSEs

1942. SHRI VIVEK GUPTA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the number of loss making Central Public Sector Enterprises (CPSEs) has increased during 2015-16 compared to the previous financial years;

(b) whether the loss made by these CPSEs is the highest in the last four years and if so, the details thereof;

† Original notice of the question was received in Hindi.